

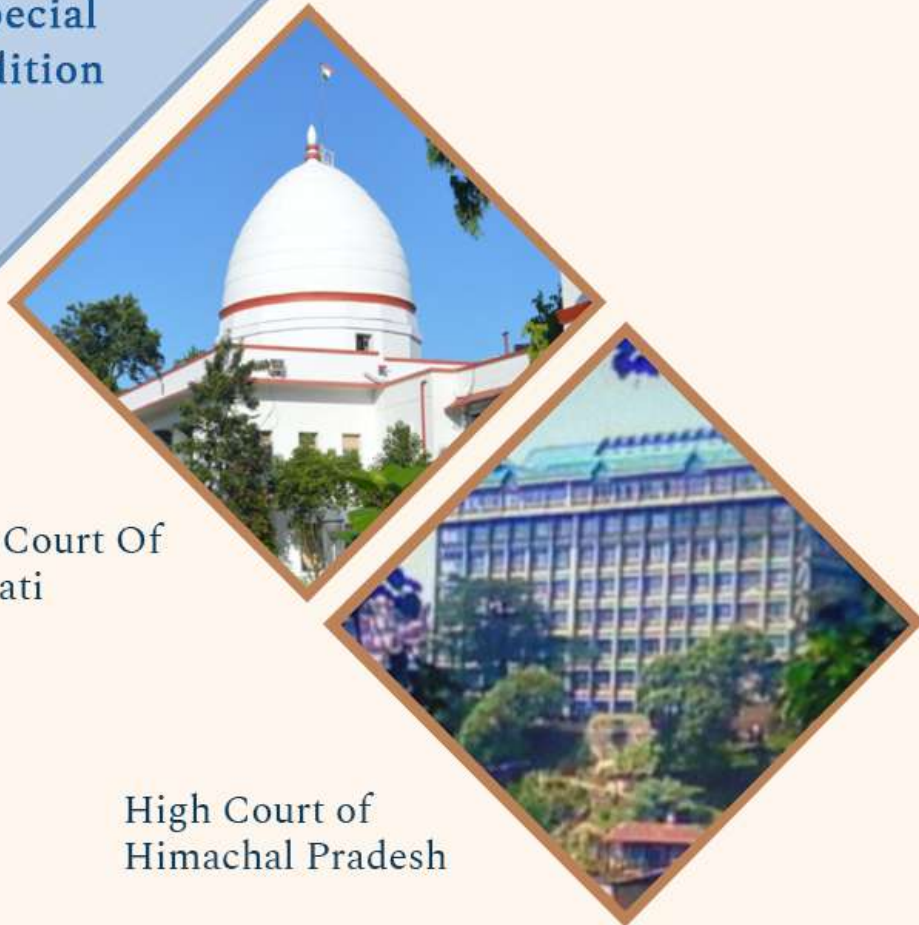
Newsletter

e-Committee, Supreme Court of India

Special
Edition

High Court Of
Gauhati

High Court of
Himachal Pradesh



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HIGH COURT FOR THE STATE OF TELANGANA

VIRTUAL INAUGURATION OF 32 e-Sewa Kendras in the District Judiciary of Telangana State

by
HON'BLE DR. JUSTICE D Y CHANDRACHUD,
Chief Justice of India
in the august presence of
Hon'ble Sri Justice P.S. Narasimha,
Hon'ble Sri Justice P.V. Sanjay Kumar,
Hon'ble Sri Justice S.V. Bhatti,
Judges, Supreme Court of India,
and
Hon'ble Sri Justice Alok Aradhya,
Chief Justice,
& His Companion Judges of the High Court for the State of Telangana

ON
WEDNESDAY, THE 27TH DAY OF MARCH, 2024

Sanjay Kumar, Justice S.V.Bhatti and
the Hon'ble Sri Alok Aradhe, Chief
Justice, Telangana High Court on
27.03.2024.

Inauguration of eSewa Kendra And Digitization Wing At Hanumakonda & Warangal Districts, Telangana



An eSewa Kendra and the Digitalisation Wing was inaugurated at Hanumakonda and Warangal Districts by Hon'ble Justice Alok Aradhe, Chief Justice, High Court for Telangana in the august presence of Hon'ble Sri Justice T.Vinod Kumar, Judge, High Court for the State of Telangana, Hon'ble Sri Justice

K.Lakshman, Judge, High Court for the State of Telangana and Administrative Judge of Hanumakonda and Warangal Districts and Hon'ble Sri Justice Namavarapu Rajeshwar Rao, Judge, High Court for the State of Telangana on the 16th day of March 2024.

e-Committee's Digital Accessibility Training for Visually Challenged Court Staff in Karnataka



After completing six batches of regional digital accessibility training for visually challenged court staff of the Karnataka State Judiciary, the e-Committee extended the program to the remaining employees. Some court staff identified as resource persons for other training programs also participated in this training

program. These staff members, who are well-versed in topics like e-Office, Nudi, and eSCR, shared their expertise with their colleagues. Judicial officers from the Karnataka Judicial Academy & High Court of Karnataka addressed questions & concerns raised by the trainees. Based on their feedback, all training

materials were provided in accessible formats. Hon'ble Mr Justice S. Sunil Dutt Yadav, Chairman of the the accessibility committee, High Court of Karnataka, Ms R.Arulmozhiselvi, Member (Human Resources), eCommittee, Supreme Court of India

interacted with the trainees. A total of 17 batches with 332 employees with visual impairments attended the training program at the Karnataka Judicial Academy. The training session was received with great interest and vigour by the participants.



High Court of Orissa Inaugurates 25 (Twenty-Five) Paperless Courts In Phase-X



On the 28th Day of March 2024, 25 Paperless Courts in Phase-X were inaugurated in virtual mode by Hon'ble Shri Justice Chakradhari Sharan Singh, Chief Justice, High Court of Orissa in the presence of Hon'ble Shri Justice Krushna Ram Mohapatra, Chairperson, Information

Technology & Artificial Intelligence Committee and Hon'ble Companion Judges of the High Court of Orissa. District Judges and judicial officers of the state joined the event virtually. With this, the number of paperless courts in the district judiciary of the State has now reached 316.

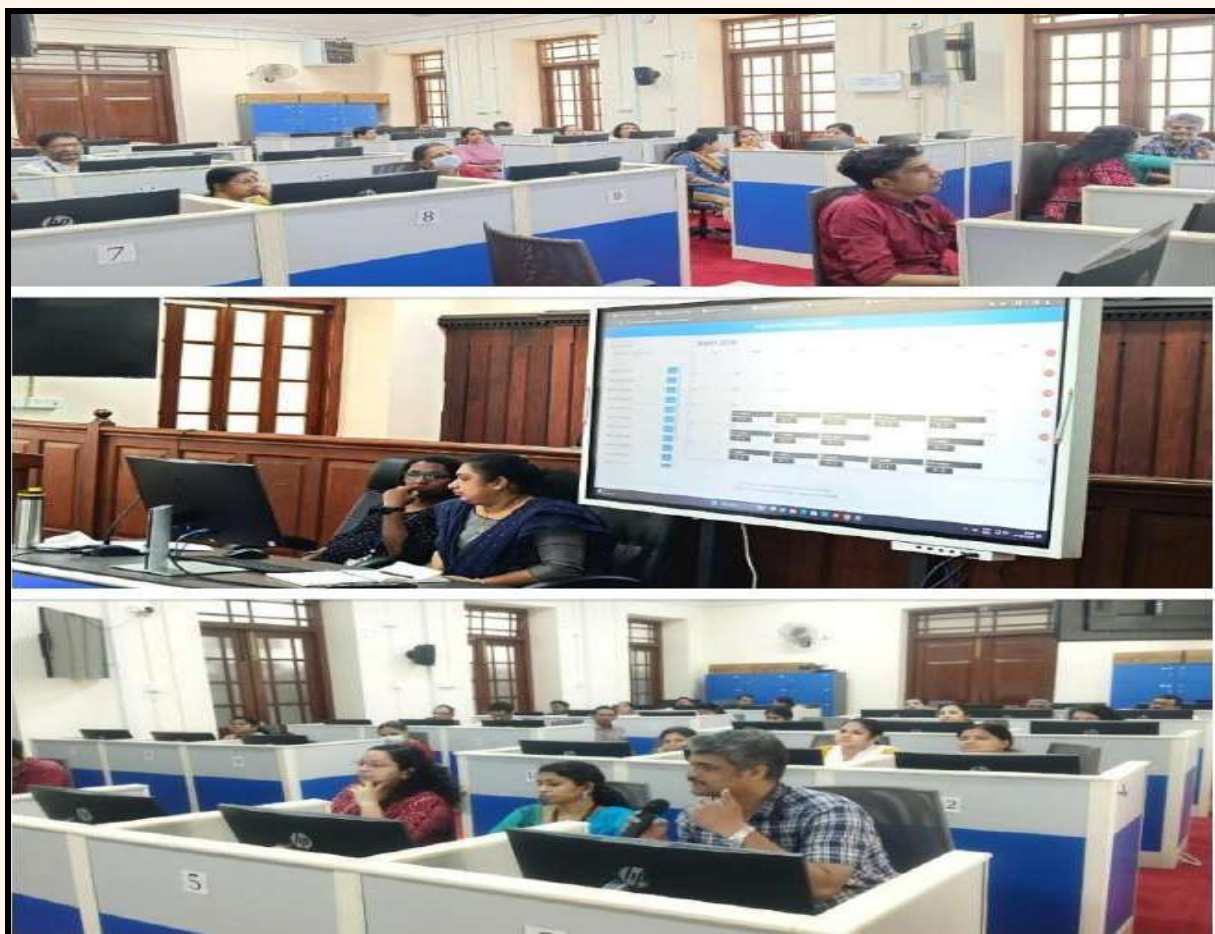
Training Programs for Advocate & Advocate Clerk Conducted In The District Judiciary of Thodupuzha, Kerala



According to the instruction from the Kerala Judicial Academy, Advocate Master Trainers of the district conducted a refresher training program for both advocates

and advocates' clerks of Nedumkandam, Muttom, Kattappana, Idukki, Devikulam, and Adimaly.

Training Program for Court Staff Conducted at High Court of Kerala



A hands-on training session was held on March 16, 2024, at the I.T. Training Hall, High Court, for Court Officers and Listing Court Officers. The purpose of the training was to familiarise the officers with the

functions and updates of the CMS regarding case listing and updating of court proceedings. Assistants and Technical Assistants also participated in the training session.

Implementing Provision For Serving Copies To Organisations Through the Dashboard in High Court of Kerala

As part of streamlining the process of serving copies to the organisations in the respondent array, it has been decided to implement provision for serving copies to organisations through their dashboard with effect from 01.04.2024. The serving of copies to the Organisation's Dashboard will be in addition to serving copies to the Standing Counsel. The new provision will enable the organisation to view the cases in which it is a party and to know the status of such cases.

Once a copy is served, organisations can avail the following facilities:

- **Display of Name:** The Organization's name will be displayed in the case status and cause list.
- **Email and Notification:** An email and notification will be received on the registered email ID and mobile number.
- **Delivery Acknowledgment:** When the Organization clicks the view button & delivery acknowledgement will be generated and saved in the system.

Adopting VConsol VC Application in Courts in the High Court of Kerala

In light of the Full Court decision, it has been decided to adopt the Vconsol Video Conferencing Application across all courts in the High Court to streamline Video Conferencing proceedings within the

High Court. In addition to the Courts, the following courts will also be using the Vconsol VC from 20.03.2024 onwards: 1) Court 2C, 2) Court 1B, 3) Court 5A, 4) Court 5B, 5) Court 8A, 6) Court 2A, 7) Court 7A.

ECT Training Programme for the Technical Staff and NIC Co-ordinators of Patna High Court



An ECT Training Programme for the technical Staff and NIC Co-ordinators of Patna High Court held on 31.03.2024. The training was organised by the Bihar Judicial

Academy and included various aspects related to hardware and software maintenance, data replication, data monitoring, VC equipment, LAN connections, etc.

Implementation of e-Services in High Court of Punjab & Haryana

Free Public Wi-fi: Free public Wi-Fi has been launched in this Court for litigants, advocates and the public.

Neutral Citation: Phase-II: Phase-II of the Neutral Citation Project for applying the QR Code has been launched and implemented.

Hybrid Video Conferencing Hearing Module: A Hybrid Video Conferencing Module has been launched in this Court. It is available on the website of this Court for all Courts where Advocates or Parties-in-Person can provide prior intimation to the Court Coordinators for their appearance through VC. A dedicated VC link of the Court for

their listed matters will be sent to their registered mobile number through SMS.

Inventory Management System (IMS): Inventory Management System has also been launched in this Court for effective management, utilisation and tracking of the Computer Hardware purchased and distributed by this Court to all the Court Complexes of Punjab, Haryana and UT Chandigarh.

Hardware For District Courts: From 01.01.2024 to 31.03.2024, 52 High-Speed Scanners for Scanning and Digitization projects were provisioned for District Courts.

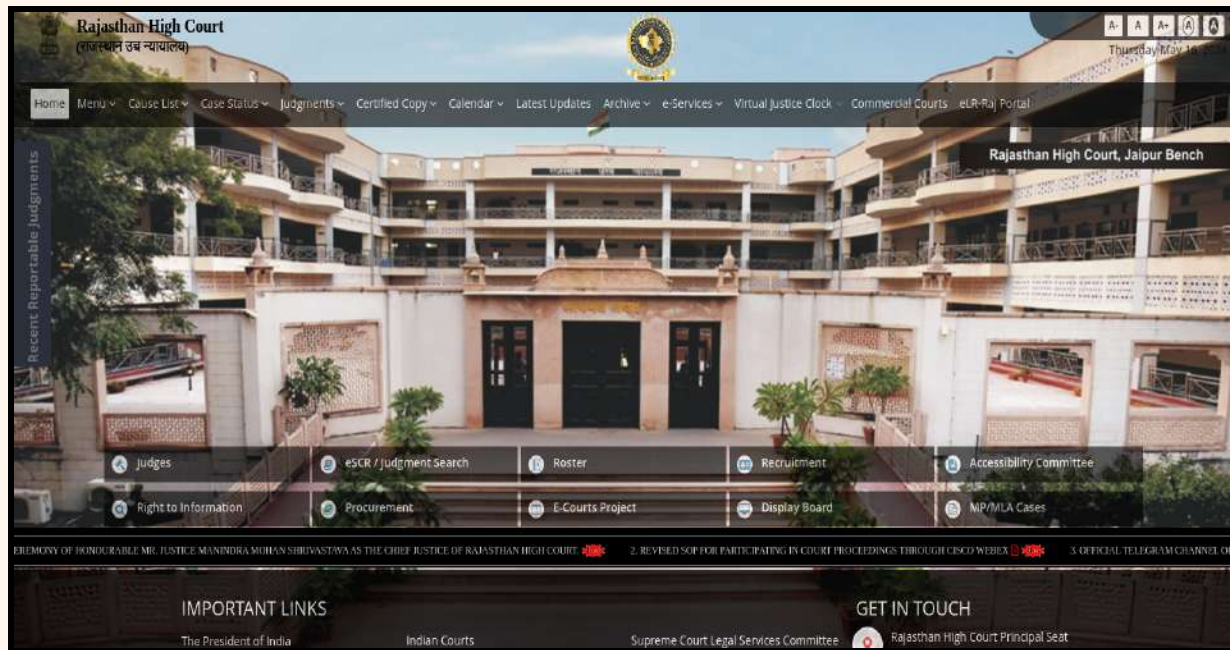
Launch of eLR-Raj Portal for Reportable Supreme Court Judgment & Reportable Judgements of Rajasthan High Court



In the line of eSCR Portal of Hon'ble Supreme Court, Rajasthan High Court has developed eLR-Raj portal (<https://hcraj.nic.in/elr-raj/index.php>) which will have a repository of reportable judgments of Hon'ble Supreme Court arising out of State of Rajasthan as well as the reportable judgments of Rajasthan High Court Principle Seat Jodhpur and Jaipur Bench. The portal has been designed to function in bilingual toggling mode. Rajasthan High Court has also constituted a 'e-Law Reports Committee' consisting of two sitting

High Court Judges. This Committee will look into all the work of editing and publication of ILR along with translated versions in Hindi on the eLR-Raj Portal free of cost. The task of translating in the Hindi language, is being carried out under the guidance of AI Assisted Legal Translation Advisory Committee Rajasthan HC. eLR-Raj Portal was launched on 16.03.2024 during the 'Law Seminar' held at Rajasthan State Judicial Academy Jodhpur in continuation of the Platinum Jubilee Celebration of Rajasthan High Court.

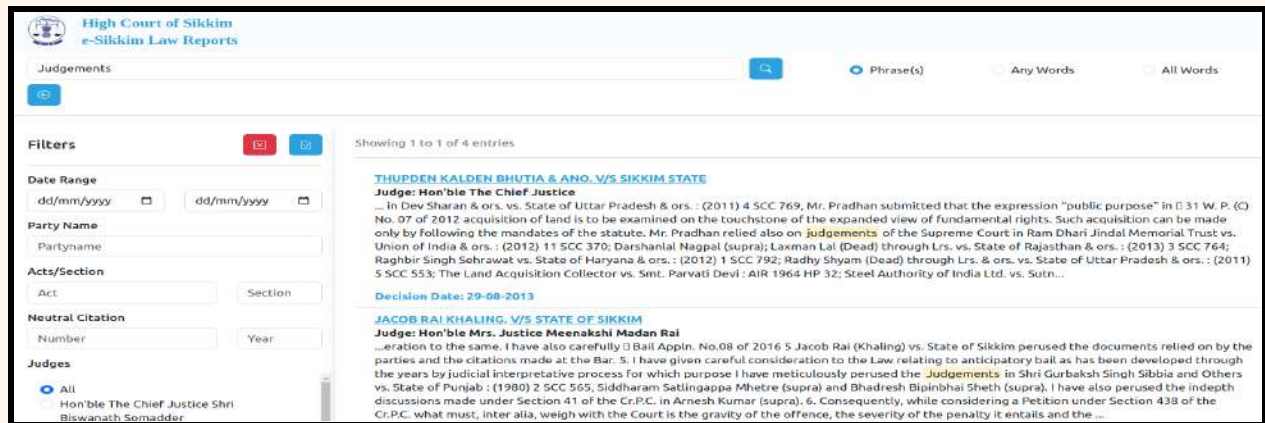
Implementation of Sending Case-Related Information of Rajasthan High Court Through SMS To Advocates & Party-In-Person



Rajasthan High Court has developed a periphery/ script for sending case-related information of Rajasthan High Court through SMS on daily basis. Information about next date or disposal date, as the case may be, are being sent to the concerned advocates and party(ies)-in-person through SMS using header RCOURT registered on DLT platform. The details including

mobile numbers of advocates are already available in CIS. The entry of next date or disposal date in cases of Rajasthan High Court in CIS in a day will be transmitted through SMS on the very same day. The facility of sending case related information of Rajasthan High Court to concerned advocates and party(ies)-in-person has been started from the last week of March 2024.

Judgement Search Portal, Launched By The High Court Of Sikkim On 30.03.2024



This Judgement search portal, launched by the High Court of Sikkim on 30.03.2024, has a free text search engine that enables filtering of judgments based on keywords with criteria, phrase, any words or all words. After the filtered judgments have been listed, the user can also apply additional filters like Date range, Party Name, Acts/Section, Neutral Citation and Judges in any combination making the search more effective. Further, Digital Law Report has also been developed which is a web portal tailored to facilitate easy access to judgments of the High

Court of Sikkim. Users can seamlessly search for specific judgments using parameters such as year and month, or neutral citation number, streamlining the retrieval process. The platform also offers a flip-book feature that presents judgments in an engaging book-like format, enhancing readability and navigation. Notably, the platform also has a list of all judgments of the High Court and leading Supreme Court judgments arising from the State of Sikkim in Nepali, providing accessibility and inclusivity to all the stakeholders.

Inauguration of Disaster Recovery Center of High Court of Delhi at Madurai Bench of Madras High Court



The Disaster Recovery Center of High Court of Delhi has been inaugurated by the Hon'ble Mr Justice Sanjay Vijayakumar Gangapurwala, Chief Justice, High Court of Madras and Hon'ble Mr Justice Rajiv Shaktiher, Judge, High Court of Delhi & Chairman, I.T. & A.I. Committee in the august presence of Hon'ble Mr Justice D.Krishnakumar, Administrative Judge, Madurai Bench of Madras High Court, Hon'ble Mr Justice M.Sundar, Chairman, Computer

Committee, High Court of Madras along with the Members of the Hon'ble Computer Committee, High Court, Madras viz Hon'ble Mr Justice G.R. Swaminathan, Hon'ble Mr Justice Senthilkumar Ramamoorthy, Hon'ble Mr Justice D. Bharatha Chakravarthy and Hon'ble Mr Justice R. Vijayakumar including Hon'ble Mr Justice Sanjeev Sachdeva and Hon'ble Mr Justice Sanjeev Narula, Members, I.T. & A.I. Committee, High Court of Delhi, at Madurai Bench of Madras High Court.

e-Filing Training for the Advocates and Staff at Madras High Court



The Madras High Court conducted training to the Advocates registered in the Madras Bar Association on e-Filing on 15.03.2024 and covered 120 no. of participants. Hon'ble Justice M.Sunder, Judge High Court of Madras addressed the participants. Further imparted training to the Passing Officers and the Scrutinizing

Officers towards mandatory e-filing of Second Appeal, Criminal Appeal, all Bail Applications and all Criminal MPs dealing with the relaxation of condition, extension of time for furnishing sureties and modification of Bail Condition, etc., on 28.03.2024 and covered 60 no. of participants.

Madras High Court Conducts Digitization Training for District Judiciary Court Staff



On 31.03.2024, the Madras High Court conducted Digitization training for the court staff of the District judiciary.. The said training covered a total of 1089 court staff (i.e. 3 staff each x 363 Courts) from 363 Courts of the District Judiciary

during the period 01.03.2024 to 28.03.2024, excluding High Court Holidays. The said ECT training was conducted in coordination with the Tamil Nadu State Judicial Academy, Chennai. The said training also had hands-on training on digitization.

Training Programme for Advocates and Judicial Officers of Tripura Under ICT Outreach Programme



A training programme for one day i.e. “ECT_12_2024” and “ECT_13_2024” was organised on 28.03.2024 in Dharmanagar Court Complex under North Tripura District and on 31.03.2024 in

Ambassa Court Complex under Dhalai District. In the said training programmes 75 advocates and 25 judicial officers were trained on various ICT topics.

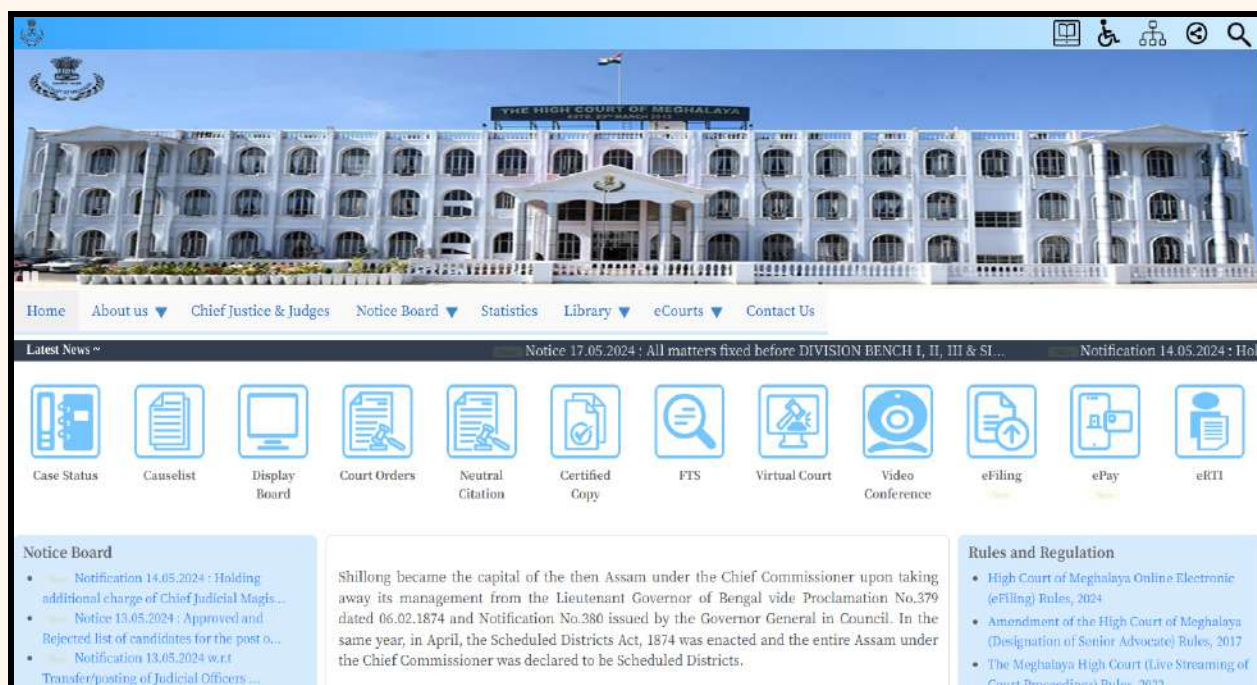
Implementation of QR-Based Contact-Free Registration Application at the High Court of Tripura



The implementation of the QR-based contact-free registration process by the High Court of Tripura for the 10th Annual Judicial Conclave is a step towards enhancing efficiency in the registration process. The in-house technical team of the High Court of Tripura developed a user-friendly application that generates QR codes containing attendee's personal information. The application ensures that the QR codes are securely generated and contain accurate information. Prior to the event, each nominated

participants received their unique QR code via WhatsApp and email. This ensured that attendees had their QR codes readily available on their smartphones. A large display screen and a camera were placed at the Reception Desk equipped with QR code scanning capabilities. The camera scanned the QR code displayed on the attendee's smartphone. The application decoded the QR code and retrieved the attendee's personal information from the encoded data. Once the QR code was successfully scanned and the attendee's information retrieved, the system recorded the attendance of the participant automatically and displayed the same on a large display screen. This streamlined the registration process, eliminating the need for manual data entry.

High Court of Meghalaya Conducts a Training Programme on Computer Skill Enhancement for Judicial Officers



High Court of Meghalaya conducts a training programme ECT_11_2024 on 07.03.2024 to cover the topic of Hardware & Software Maintenance, data Replication, Data Monitoring, VC equipment, LAN with six members of the technical staff of District Court, Ribhoi as participants and ECT_13_2024 on 16.03.2024 to cover the topic of Computer Skill Enhancement Programme Level I

and II for the Judicial Officers with 25 Judicial Officers as participants. Smti Artyksiar Mary Kharbuki, System Analyst, High Court of Meghalaya, Smti D. Laishram System Officer, District Court Shillong, Shri Laphrangki Khyriem, Sr Developer take charge to train the Judicial officers and court staff.

e-Committee Supreme Court of India Special Edition





Hon'ble Justice Vijay Bishnoi,
Chief Justice, Gauhati High Court



MESSAGE

Dear esteemed members of the legal fraternity, the stakeholders in the justice system, and fellow citizens,

This Newsletter showcases the vision, best practices and experiences of the various High Courts in the realm of ICT enablement of the Courts which would not only facilitate knowledge sharing but would also enable the High Courts to create future ICT roadmap based on that experience. I would like to express my appreciation for the commendable effort made by the e-Committee, Supreme Court of India, in publishing the Newsletter.

As we continue our journey towards a more efficient, transparent, and accessible judicial system, it gives me immense pleasure to highlight the significant milestones attained during Phase I and Phase II of the eCourts project and the commencement of Phase III. In Phase I and Phase II of the eCourts project, the Gauhati High Court has made remarkable progress in digitizing case records, court processes, enhancing accessibility to justice, and improving overall efficiency. The implementation of robust case management systems has streamlined case scheduling, tracking, and monitoring. This has led to improved case disposition rates and reduced delays in delivering justice. Through the introduction of e filing and e-payment mechanisms, we have simplified the process for litigants and advocates, enabling them to file cases and make payments from anywhere at any time.

Gauhati High Court has the unique distinction of having its Principal Seat at Guwahati in the state of Assam and outlying benches in the State of Arunachal Pradesh, Nagaland and Mizoram. The ICT enabled Court related services have been made functional in all these four States for the benefit of the stakeholders. Some of the remarkable achievements of the Gauhati High Court in these phases have been the initiation of live streaming of Court proceedings in the High Court and facilitating virtual hearing as well as hybrid hearing of cases. These facilities have tremendously enhanced accessibility, transparency and accountability and have significantly reduced costs associated with litigation, including travel empowered individuals to fulfill their legal obligations from anywhere, at any time. These initiatives underscore our commitment to leveraging technology to enhance convenience and accessibility for all stakeholders.

Training of the stakeholders is a very important aspect for ensuring effective utilization of eCourts infrastructure. To achieve this, comprehensive training programs have been conducted for judges, court staff, and legal professionals. These capacity-building initiatives have empowered stakeholders to leverage technology for efficient case management.

Phase III of the eCourts project which has already been rolled out promises even more transformative advancements. One of the primary objectives of Phase III is to bridge the digital divide by establishing eSewa Kendras, ensuring that citizens without access to technology can avail themselves of judicial services. As I write this message, Gauhati High Court, Principal Seat has successfully implemented all the components of the Phase III project in time for the financial year ending 2024 and the Outlying Benches too are about to complete it. Gauhati High Court has also initiated the process for establishing paperless Court initially in the Principal Seat and then in the Benches within a very short period which would be another milestone in the ICT initiative of the High Court. As a precursor to that, we have already sanctioned complete revamping of the LAN of the Gauhati High Court and the works would commence very soon.

In conclusion, the Gauhati High Court remains steadfast in its commitment to leveraging technology for the advancement of the judicial system. Through the concerted efforts of all stakeholders, we will continue to innovate, adapt, and transform our processes to better serve the cause of justice.



Hon'ble Justice Suman Shyam,
Chairman, ICT Committee,
Gauhati High Court



MESSAGE

I begin by expressing my sincere gratitude to the e-Committee of the Supreme Court of India for its remarkable efforts in transforming the justice delivery apparatus in the country by introducing technology in all spheres of activities of the Judiciary. Under the visionary leadership of Hon'ble Dr. D. Y. Chandrachud, the Chief Justice of India and Chairperson of e-Committee, several significant steps in digitalising the Indian Judiciary taken in the recent past have indeed triggered a silent revolution in the justice delivery system in our country.

In order to realize the goals and vision of the e-Committee, the ICT Team, under the able guidance of the Hon'ble Chief Justice of the Gauhati High Court, has also undertaken several important steps in our journey towards digitalization of the Court system.

Implementation of the e-filing version 3.0 in the High Court and District Courts, Digital Law Report, e-certified copies, digital payment of court fee, live streaming of proceedings, digitization of records, e-traffic challan, hybrid hearing of cases, online RTI portal etc. are some of the significant measures implemented by the Gauhati High Court in the recent times so as to increase the efficiency of the system and also to bring in more transparency at the operational levels.

Setting up e-sewa Kendras across the State to facilitate seamless transformation of the system into a paperless one is also one amongst the few significant measures initiated by the ICT Committee in the recent times.

Keeping in mind the objective of the e-Committee and the robust digital infrastructure being set up across the country, the ICT Committee of the Gauhati High Court is also relentlessly working towards achieving the ultimate objective of setting up a "SMART" (Specific, Measurable, Changeable, Relevant and Time-bound) justice dispensation apparatus, which is capable of operating entirely from the digital platform. The basic objective behind initiating these measures is to logistically democratize the judicial system by increasing its capillarity while keeping in mind the last mile link.

At this crucial juncture, collaboration and knowledge sharing amongst the stake holders would be of paramount importance. E-court news letter, in my opinion, would stand as a testament to the collective efforts of the stake holders in the system in this transformative journey of the judiciary and also serve as an important platform for exchange of vital and relevant information by fostering a culture of innovation, thereby greatly enriching the legal fraternity.

Before concluding, I take this opportunity to express my heartfelt appreciation to all the stake holders for their unwavering support and dedicated service to the institution by relentlessly working towards laying the foundation of a modern judicial system. Let us continue to push the boundaries of technological innovation and pave the way for a more efficient and accessible justice delivery system with the ultimate objective of enhancing "access to justice".

Computer committee Members of the High Court of Gauhati



Achievements of Phase-I of The E-Courts Project In The State of Assam

Sites readiness: Server rooms were prepared in all the Court Complexes (70 Court Complexes comprising 481 Court halls).

Hardware installation: Requisite hardware, like computers, printers, was installed in the court complexes.

LAN installation: LAN (Local Area Network) was established for internal connectivity.

Software installation: Unified national core application software – CIS software- deployed at all computerised courts.

Judicial Service Centre (JSC) have been established at all computerised courts.

As part of the Change Management exercise, judicial officers were trained in the use of UBUNTU-Linux OS, and court staff were trained in CIS software.

Video conferencing: This facility was established at Court complexes and Jails. 70 Court complexes are

connected with 31 Jails of Assam for Video conferencing.

Process Re-engineering: Gauhati High Court has submitted a report on Process Re-engineering to the e-Committee, Hon'ble Supreme Court of India.

eCourts Service portal: The national e-Courts portal (<http://www.ecourts.gov.in>) has become operational.

Achievements of Phase II of The E-Courts Project In The State of Assam

Computerisation of all courts of Assam, Computerisation of Judicial Academy, Assam, District Legal Services Authorities (DLSAs) and Taluka Legal Services Committees (TLSCs) are completed.

National Judicial Data grid (NJDG): Five hundred forty-three courts of all the 33 judicial districts of Assam are

reflected in the National Judicial Data grid.

Citizen-centric services: Centralised filing centres, SMS both Pull and Push, email facilities, the website for all Court Complexes, and Kiosks are provided for the delivery of Citizen centric service.

ICT infrastructure for digitisation:

Digitisation of Case records for District Courts of Assam started. Till 31st January 2024, 29454525 images (447463 files) have been scanned for the High Court, Principal Seat, and 155139345 images (1699647 files) have been scanned for the 34 District Courts.

Laptops and printers are provided to the Judicial Officers. Voice recognition speech-to-text software is provided to all the Hon'ble Judges of the High Court and all the Judicial Officers of Assam.

Smartphones are provided to the Process Servers of the District Courts of Assam for electronic process serving, and they have the ability to geo-tag the location of the process served.

E-filing has been implemented for the High Court and District Courts of Assam. An MoU has been signed

with the State Bank of India for e-payment. The Court Fee Act has been amended to facilitate electronic payments.

Video conferencing: 70 Court complexes of Assam are connected with 31 Jails for Video conferencing.

Pilot testing of cloud computing was done at the Morigaon District Court complex. A network for cloud computing is commissioned.

Solar energy at 66 Court complexes comprising all 29 judicial districts have been covered.

e-Sewa Kendras have been established in 80 Court Complexes in the State of Assam (78 District Court Complexes and 2 High Court Court Complex) Procurement of scanners and VC equipment for court and equipment for e-filing helpdesk.

Case Information System (CIS 1.0) has been implemented in the Gauhati

High Court, Guwahati, and Case Information System (CIS 3.2) has been implemented in the District Courts of Assam.

FASTER (Fast and Secured Transmission and Electronics Records) has been implemented in the State of Assam.

The Gauhati High Court Rules for Video Conferencing for Courts, the

Court -Fees (Assam Amendment), Act, 2020, the Gauhati High Court

Electronic Filing (e-Filing) Rules, 2020. The Gauhati High Court (Live Streaming and Recording of Court Proceedings) Rules, 2022, were formulated and notified by the Gauhati High Court.

Achievements of Phase-I & Phase II of The E-Courts Project in the State of Nagaland

- ICT infrastructure, including computer hardware, has been installed in all District Courts of Nagaland. Personal laptops have been provided to all Judicial Officers.
- The Case Information System (CIS) is fully operational, and all District Courts of Nagaland are reflected on the National Judicial Data Grid (NJDG) portal.
- All District Court websites in the State of Nagaland are live and migrated to the new S3WaaS web-platform thereby ensuring seamless accessibility.
- e-Sewa Kendras are set up and operational in all District Courts of Nagaland.
- Smartphones have been procured and supplied to Process Servers in all

District Courts of Nagaland for the implementation of NSTEP.

- Live streaming of court proceedings on the YouTube platform has been successfully implemented for Court Nos. 1, 2 & 3 at Gauhati High Court Kohima Bench. A hybrid mode of hearing has been implemented with state-of-the-art audio-visual devices, thereby enabling video-conferencing facilities for outstation advocates and litigants.
- Phase-I of the Neutral Citation project launched by the eCommittee, Supreme Court has been successfully implemented at Gauhati High Court Kohima Bench. Neutral Citation has been assigned to all judgments uploaded from January 2023 onwards.
- Senior Technical Officers (STOs) on a contractual basis were recruited in Phase II and deployed in all District Courts of Nagaland to provide much-needed technical manpower support in the districts.
- Physical and virtual Justice Clocks have been launched to display vital statistics on case pendency and disposal by Courts for the benefit of litigants and the public.
- Fibre broadband connectivity has been provided to 8 (eight) District Courts to facilitate video conferencing and website maintenance. Due to hostile terrain, the remaining 3 (three) District Courts have been provided with GSM service to enable basic internet activity.

Achievements of Phase-I of The E-Courts Project in the State of Mizoram

Site Preparation Of ICT Centers:

Pursuant to the resolution adopted in the Chief Justices' Conference held in the year 2006, a proposal for setting up ICT Centres at each district headquarters of the North Eastern Region was initiated from the Principal Seat of the Gauhati High Court, requiring the District Courts in each District to identify suitable locations for such ICT Centres. Site preparation of ICT Centres in all the Courts, namely Aizawl, Kolasib, Champhai, Mamit and Serchhip under Aizawl Judicial Division and Lunglei, Lawngtlai and Saiha under Lunglei Judicial Division is completed.

Hardware And Computer

Peripherals: The ICT Hardware

Items include the Desktop Computer, LAN, Display Board Monitor with thin client, monitor with splitter, Printer, DG Set, Information Kiosk, UPS, MFD Network Printer, LAN, Computer for DLSA, and Projector with screen. USB HDD, Solar Energy Panels, VC Equipments, Server, Kiosk, Justice Clock, Smartphones, Digital Signature Certificate for JO, Internet Connection (WAN) Site Preparation hardware also includes Laptop, VC Components, High-Speed Scanner, Flatbed Scanner, Document Visualizer, USB Camera + Mic + Speaker(VC), Webcam (Helpdesk Counter), All-in-one PC.

Achievements of Phase II of The E-Courts Project in the State Of Mizoram

LAN: LAN Connectivity in all the District Courts in Mizoram has been completed except for the Aizawl District Court, which was recently shifted to a new Court Building.

Broadband Connectivity: The Centralized WAN Connectivity for all the District Courts under Phase II of the e- Courts project is completed and functioning.

CASE INFORMATION SYSTEM (CIS): Case Information System (CIS 3.2) has been installed in all the District Courts in Mizoram. Backlog Data entry was completed, and Case updating is monitored regularly.

Capacity-Building Training on CIS: The master trainers from Mizoram, Assam, and Nagaland trained System Administrators (SAs) from various District Courts under the Aizawl and Lunglei Judicial Division.

JO CODE: The provision of the Judicial Officer Code (JO Code) is completed.

ICJS: Interoperable Criminal Justice System (ICJS) was launched, and data with respect to various district courts are made available to consumers through ICJS.

NJDG: Data for all District Courts are uploaded regularly to NJDG

NSTEP: National Service and Tracking of Electronic Processes (NSTEP) is implemented in Aizawl District Court

Scanning and Digitization: Digitization of Case records for both pending and legacy data is carried out as a pilot project in respect of Gauhati High Court, Aizawl Bench, Aizawl District Court and Lunglei District Court.

Citizen-centric services:

E-Seva Kendras: In the State of Mizoram, eSewa Kendra is set up in high courts and all the district courts.

Information kiosks are set up at high courts and all the district courts.

JustIS Mobile App: All judges in the district judiciary are provided with the eCommittee 'JustIS Mobile App.

Video Conferencing: Video Conferencing Equipments under the e-Courts Project for all the District Courts and District Jails was procured, and the installation was completed.

Website: A website for District Courts at Aizawl and Lunglei has been created and made available on the net: <http://ecourts.gov.in>. As part of the eCommittee initiative, the District Court website migrated to the S3WaaS platform.

D.G. SETS: 5KVA DG sets have been procured for all District Courts under the e-Courts Project.

Solar Energy Power: Solar Energy panels of each 10 KWP capacity have been installed in all District Courts through the State Nodal Agency.

Technical Manpower And Training Of Staff: Two System officers and six system assistants were provided under the e-Courts Project for the District and Trail Court. The Government of Mizoram has created 3(three) posts of System Officer and 7(seven) posts of System Assistant to be posted in the Gauhati High Court, Aizawl Bench, as well as in the District Courts.

Computerization Of The District Legal Services Authority, Mizoram: All District Legal Services Authority in the State of Mizoram have been provided with hardware and Computer Peripherals such as

Desktop computers, MFD Network Printers, UPS, and LAN.

Computerization Of The Gauhati High Court, Aizawl Bench:

Website, Uploading of Cause list, Kiosk Machine and Library Automation.

- a. The Website of the Aizawl Bench of the Gauhati High Court has been updated.
- b. The uploading of CauseList, Judgments, Orders, etc. of the Gauhati High Court, Aizawl is on the Website regularly.
- c. KIOSK has been installed.
- d. Case updating and monitoring of the website are done regularly.
- e. KOHA Software is installed in the Hon'ble Judges Library of Aizawl Bench. One Librarian has undergone Training on KOHA held at the National Judicial Academy recently.
- f. Hardware and software provision under the e-Courts Project have been

installed and completed for receiving by the Aizawl Bench.

g. **LAN connectivity of the Gauhati High Court, Aizawl Bench:** The Aizawl Bench of the Gauhati High Court was shifted to the new location at New Capital Complex and the LAN connectivity in the new Court Building is completed and working perfectly.

h. **Broadband Connectivity and Backup:** The Old Lease line installed by the BSNL and the NIC in the Gauhati High Court at Aizawl Bench subsequently upgraded to an 8 MBPS leased line with the router functioning properly. Apart from this, Ultra FTTH connection is also installed as a backup. Internet connectivity to the Residential Office Chamber of the Hon'ble Judges at the Aizawl Bench Registry has been provided through lease line.

Video Conferencing: This facility is available at the Gauhati High Court, Aizawl Bench.

Justice Clock: Justice Clock has been successfully installed in Gauhati High Court, Aizawl Bench

Achievements of Phase-I & Phase II of The E-Courts Project at the State of Arunachal Pradesh

- The physical target of all the Hardware items for the High Court and District Courts is achieved under Phase II.
- Case Information System (CIS 1.0) has been implemented in the Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh.
- Live Streaming of Court proceedings has been implemented in the Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh.
- A hybrid mode of hearing is used in the Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh.
- FASTER (Fast and Secured Transmission and Electronics Records) has been implemented in the State of Arunachal Pradesh.
- Neutral Citation implemented in the Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh
- Monthly Statistics data has been uploaded on the iJuris platform.
- 10 Mbps of MPLS Connectivity in 09 (nine) District Courts and VSAT
- Connectivity in 06 (six) District Courts.
- District Court Case Information System (CIS 3.2) is installed in 29 (twenty-nine) District Court
- The Data of 13 (thirteen) District Courts are available on National Judicial Data Grid (NJDG) and eCourts Service Mobile App.
- 01 (one) Justice Clock installed at the High Court and 02 (two) Justice Clock installed at the District and Sessions Court, Yupia/Tezu.

- 25 (twenty-five) eSewa Kendra established in the State of Arunachal Pradesh.
- The S3WAAS website is made functional for the District and Sessions Court, Yupia.
- JustIS App implemented in the State of Arunachal Pradesh.

Ongoing E-Court Phase III Activities In The State of Assam

- Provisioning of ICT infrastructure in the Courts of Assam.
- Training and Capacity Building of Court Staff, Advocates, Judicial Officers.
- Revamping of LAN & Wi-Fi infrastructure of the High Court and District Courts.
- Implementation of e-Office in the High Court.
- Commissioning of SD-WAN in 12 new Courts of Assam.
- Digitisation of Case Records of the High Court and the District Court.
- Designing and developing applications by leveraging the resources of the e-Court Project.
- Integration of Transport Department of Assam with Virtual Court for Online Disposal of Non-Compounding Offences.
- Implementation of Paperless Courts.

Ongoing E-Court Phase III Activities In The State of Nagaland: (Gauhati High Court-Kohima Bench)

- eOffice for 50 users at Gauhati High Court Kohima Bench.
- 2 Paperless Courts at Gauhati High Court Kohima Bench.

- eFiling at Kohima Bench and selected District Courts.
- NSTEP for all District Courts of Nagaland.
- Virtual Court for traffic challan cases on pilot mode.
- Procurement of additional hardware for existing Courts and upgradation of server and network equipment for the District Courts of Nagaland.
- ICT infrastructure and eSewa Kendras in new Court Complexes.
- Integration of duty holders on the ICJS portal on a priority basis.
- Phase-wise digitisation of court records for High Court and District Courts.
- Skill upgradation of court staff and training of stakeholders through Capacity building

Ongoing E-Court Phase III Activities In The State Of Mizoram: (Gauhati High Court-Aizawl Bench)

- Capacity building Training programme on CIS to the District Judiciary Judicial Officers & staff.
- ICT upgradation of the Hardware System.
- Provision of reliable internet line to increase the Computerization Project's efficiencies in having access to reported cases from different courts.
- A high-speed network with a high bandwidth network to maximise the use of video conferencing facilities to make audio-video deposition of evidence.
- 5. Integrated Case and Document Management Systems need to be introduced.
- Maximise efforts for Digitization, e-filing, and E-service

- E-administration, E-library is planned to be introduced.
- To provide maximum Citizen Centric Services.
- Managed Service Model for the Judiciary through computerisation.

Best Practices (E-Initiatives) Of Gauhati High Court

- **Virtual Courts for traffic violations** have offered remote access to justice and reduced travel burden.
- **e-Summons** implemented improvements in efficiency and timely delivery of notices.
- **E-certified copies** of Gauhati High Court judgments and orders, certified by authorised officials, are issued to promote accessibility, efficiency, and transparency.
- Integration of eCourts systems with government databases for improved data exchange and verification.
- **Capacity Building/ Training Programs** for judges, court staff, and advocates on e-court functionalities and digital literacy.
- **eCourts Awareness/Outreach Campaigns for citizens** and stakeholders. Gauhati High Court has created a short film "Ghore Ghore e-Courts" and an ad- film on e-Courts Services with the object of creating awareness among the litigants, advocates and common people about different services available under the e-Courts Project.
- **Advocate Wise Filtered Causelist** was created, which allows lawyers and parties to quickly see their upcoming court appearances, saving them time and effort searching through the entire cause list.
- **The Digital Law Library of Gauhati High Court, an online** database of

legal resources are made available to the public. It includes judgments, statutes, and other legal materials and is searchable by keyword, judge, advocate, party, and organisation.

- The Gauhati High Court Kohima Bench Library has been computerised with the help of KOHA, an open-source software for the Integrated Library System, and 99% of all available books have been catalogued on the e-platform.
- **eCourts YouTube Channel**, namely

and publicity on eCourts-related activities and projects.

- KOHA Software is installed in the Hon'ble Judges Library of Aizawl Bench. Recently, one librarian underwent Training on KOHA at the National Judicial Academy. Data entry in the KOHA Software is being made. As of 27 February 2024, about 16370 entries had already been made.
- **Online RTI portal:** The Gauhati HC Online RTI Portal is a web-based platform that allows Indian citizens



'eCourts Nagaland', has been launched to disseminate awareness

to file RTI applications & appeals electronically.

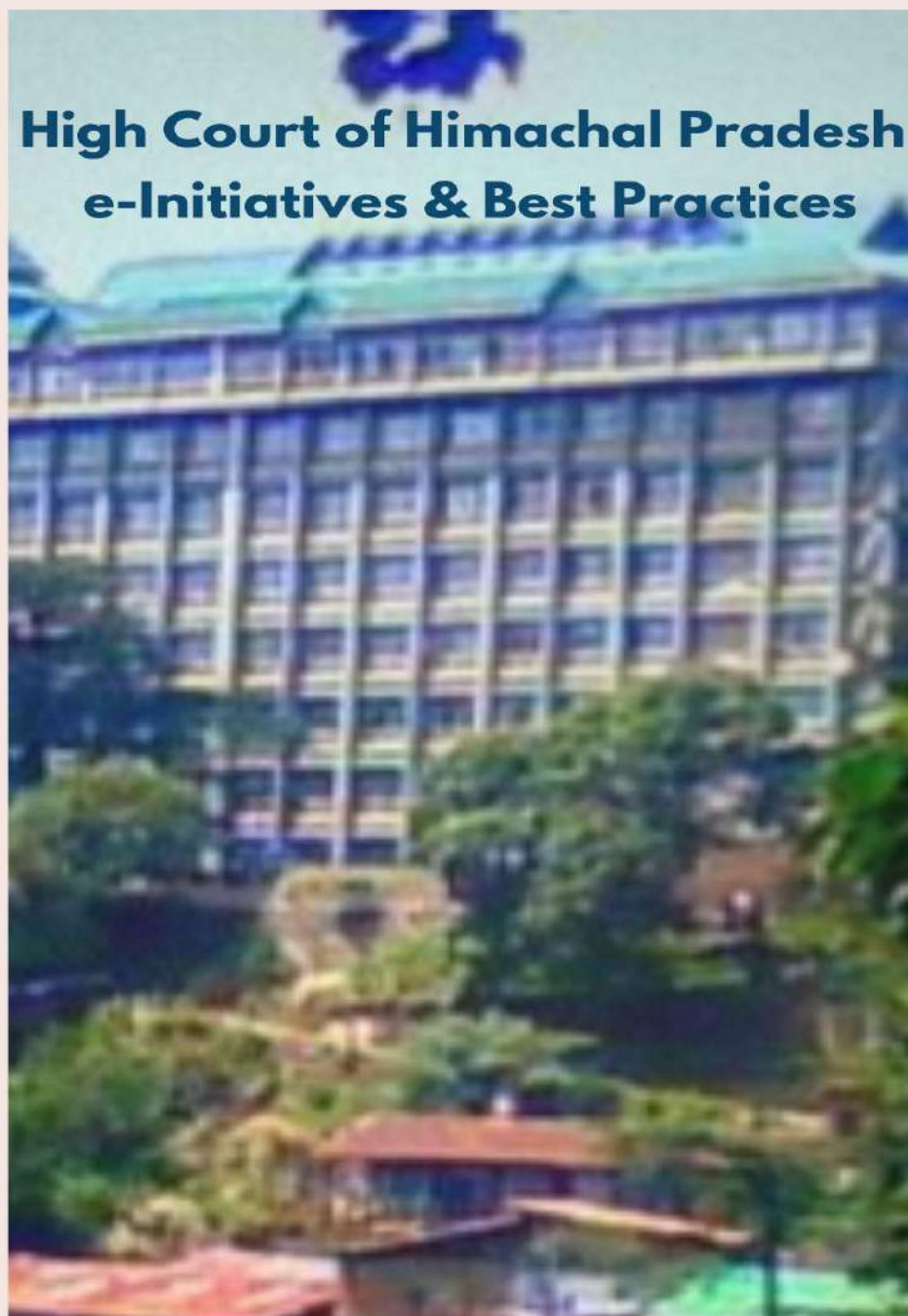
- **Live streaming:** Court proceedings are live-streamed, enhancing transparency and public access to the justice system.
- **Neutral Citation:** Judgment Search through Neutral Citation Search and Free Text Search enabled in the Gauhati High Court.
- A video series of archival live-stream footage on matters of general public importance of the Gauhati High Court Kohima Bench has been launched.
- In a first of its kind for the judiciary in Nagaland, the new District Court

Complex at Mokokchung was virtually inaugurated on 16th June 2023 from the Principal Seat at Guwahati, Assam, by Hon'ble the Chief Justice of the Gauhati High Court.

- Prominent local daily "*The Morung Express*" on 17th September 2023 accredited the official website of the Kohima Bench <https://kohimahighcourt.gov.in/> as one of the best performers in an online digital assessment of government websites.



e-Committee Supreme Court of India Special Edition





Hon'ble Mr. Justice M.S.
Ramchandra Rao
Chief Justice, High Court of
Himachal Pradesh



MESSAGE

I am pleased to share some significant progress as to how the High Court of Himachal Pradesh is leveraging technology to enhance access to justice for the people in the State. Guided by the Policy and Action Plan prepared by the eCommittee, Hon'ble Supreme Court of India, we have been diligently implementing computerization initiatives across the High Court and District Judiciary. This includes substantial upgrades to hardware infrastructure and the introduction of various kinds of citizen-centric e-services.

These services include iOS and Android-based mobile applications, digital displays on court premises, and web-based kiosks that are readily available for advocates, litigants, and the general public. Recognizing the importance of inclusivity, we are continuously working towards making information more accessible. Translated judgments are being made available on the website, and the process of translating legacy judgments is also underway. Additionally, the e-ILR (H.P. Series) with head notes is constantly uploaded on the website of the High Court. The High Court of Himachal Pradesh is providing a hybrid hearing facility.

Furthermore, we have successfully implemented virtual courts for petty cases in six districts of the state. This initiative not only has reduced footfalls in courtrooms but has also made justice more accessible to the public. To ensure that the Judicial Officers and Court Staff remain equipped with the latest technological advancements, we are holding periodical training. We have also established eSewa Kendras in the High Court and District Headquarters. These centres provide assistance to advocates, litigants, and the public in accessing various eCourt services, including eFiling. Under Phase III of the eCourts Project, we are actively working to create similar infrastructure at the Sub-Divisional level.

Finally, we understand the importance of access to justice for all. Digital accessibility committees have been established both at the High Court and District Judiciary levels to specifically assist specially-abled persons in accessing eCourt services. In-house digitization is also underway at the High Court, with steps being taken to digitize records in the District Judiciary as well. These ongoing efforts are designed to create a more efficient, accessible, and inclusive justice system for all. We are committed to continuous improvement and believe that technology plays a crucial role in bridging the gap and ensuring justice at doorsteps and making the Golden Jubilee Year of the High Court memorable.



Hon'ble Mr.
Justice Tarlok Singh Chauhan
Judge, High Court of Himachal
Pradesh & Executive. Chairman



MESSAGE

As the Chairperson of Computer, eCourts and AI Committee of the High Court, it gives me immense pleasure to share the technological achievements and e-Initiatives launched by the High Court of Himachal Pradesh focusing on providing citizen-centric e-Courts services developed in pace with the latest technological advancements in further to the broader objective of the National Policy and Action Plan of eCourts Mission Mode Project.

The work of computerization started in the High Court in the month of March, 1994 under the auspices of the National Informatics Centre (NIC), Government of India. In the beginning, one computer system with 32 terminals was installed in the High Court and gradually, the computer hardware infrastructure was upgraded both at the High Court and the District Judiciary.

Computerization in the State Judiciary picked up pace with the implementation of Phase-I of the eCourts Project wherein computer hardware infrastructure was created in the courts, which was further strengthened under Phase-II of the e-Courts Project. Technology can be used as a major tool to bridge the gap in ensuring access to justice for the marginalized sections of the society and also to ensure justice at the doorsteps of the public. Bearing this objective in mind, various citizen-centric services such as e-filing, mobile applications, digital displays, web-based kiosks and hybrid hearing facilities have been provided to the advocates, litigants and the public at large. A facility of auto-generated administrative and judicial reports has been created to reduce paper consumption and move towards green energy; solar power plants have also been installed in some of the courts under eCourts Projects.

Members of the Hon'ble Computer, eCourts & AI Committee



Hon'ble Mr Justice
Tarlok Singh Chauhan,
Judge



Hon'ble Ms Justice
Jyotsna Rewal Dua,
Judge



Hon'ble Mr Justice
Rakesh Kainthla,
Judge

Achievements of Phase I and II of the e-Courts project of the High Court of Himachal Pradesh

Under Phase I of the eCourts Project, steps were taken to computerize the State's High Court and District Judiciary. DG Sets were installed at 21 Court Complexes under Phase I of the eCourts Project to ensure an uninterrupted power supply. Technical Manpower was deployed in the High Court and District Judiciary under Phase-I of the eCourts Project to achieve the targets regarding software development, integration of CIS and various

projects of the Hon'ble eCommittee. The computer hardware infrastructure was created in the District Judiciary. In addition, laptops and printers were provided to judicial officers to ensure the smooth functioning of the courts. Computer Hardware such as LAN points, Duplex Printers, Computer Systems, Extra Monitors with splitters, Kiosks Projectors, DG Sets, Scanners, UPSs, etc., were also procured for the District Judiciary. The below

mentioned eCourts services were extended to the Advocates, Litigants and General Public: -

eFiling in the High Court: eFiling 1.0 has been made live for the High Court. eFiling has been made mandatory for filing appeals against acquittal, appeals on questions of quantum of sentence, income tax cases, and suits and proceedings by the government in the High Court of Himachal Pradesh. As on 31.01.2024, a total of 1555 cases have been e-filed in the High Court of Himachal Pradesh.

eFiling in the District Judiciary: eFiling 1.0 has been made live for the District Judiciary of the State. eFiling has been made mandatory for filing complaints under section 138 of the N.I. Act, suits or proceedings by the government in the District Judiciary. As of 31.01.2024, 66,184 cases have been e-filed in the District Courts of

HP. Further, filing any other type of case/proceedings through eFiling in the High Court and District Judiciary of the State is optional.

ePayment: ePayment Application has been made live for the District Judiciary of the State, enabling online payment of Court Fee, Fine, Penalty and Judicial Deposits, out of which Court Fee is integrated with Stock Holding Corporation of India and other payments are directly integrated with HIMKOSH (Himachal Pradesh Treasury). ePayment mechanism has also been provided for the High Court of Himachal Pradesh, where Court fees can be paid directly online or by visiting the Online Court Fee Counter established in the HC.

Virtual Court: Virtual Court has been implemented for Bilaspur, Hamipur, Kinnaur, Shimla, Solan and Sirmaur district. Training has been

imparted to Mobile Traffic Magistrates, the Court Staff, and the Traffic, Tourist and Railways (TTR) department. As on 31.01.2024, a total of 7247 traffic challans have been disposed of, and a fine of Rs. 1,10,89,853/- has been collected through Virtual Court Application.

Setting up of e-Sewa Kendras: One e-Sewa Kendra has been set up at High Court and one e-Sewa Kendra each at the District Court Headquarters has been set up to assist Ld. Advocates and litigants for using eFiling and other eCourts services.

S3WAAS Platform: All the District Court websites have been migrated to S3WAAS platform.

Neutral Citation: Neutral Citation has been implemented in the High Court of Himachal Pradesh. The

citation number is affixed on the top right corner of every page of the Final order/judgment and is visible on the website. A search facility using Neutral Citation Numbers has also been provided on the website of the High Court of Himachal Pradesh.

ICJS: Inter Operable Criminal Justice System (ICJS) has been implemented in the District Judiciary of the State.

FASTER: FASTER (Fast and Secured Transmission of Electronic Records) has been made operational for the High Court of Himachal Pradesh.

VC and Hybrid Mode of Hearing: The High Court and District Judiciary provides a VC facility in the State. The High Court is providing the hybrid hearing facility, and VC links have been published on the High Court website.

Ongoing phase III of eCourts Project at HighCourt of Himachal Pradesh

- All-in-one computer for the district judiciary of the state of Himachal Pradesh.
- Solar Power Plants at 10 locations in the District Judiciary of the State of Himachal Pradesh.
- The eCourts project's Technical manpower deployments under Phase II have been engaged under Phase III. Steps have been taken to provide additional technical Manpower.
- eSwa Kendras at identified locations in the District Judiciary.

Best Practices (e-Initiatives) of the High Court of Himachal Pradesh

Online certified copy module: It has been developed for the High Court and District Courts in the State, wherein Advocates can apply for a certified copy and pay the requisite fee online. SMS is sent to respective Advocates informing them about the status of the certified copy applied for (i.e., issue date, ready date, etc.). The link for the online certified copy module is provided on the Websites.

The module is integrated with Stock Holding Corporation for online payment of the fee.

Pagination Module: The High Court of Himachal Pradesh has customized a computer program/software for pagination. This program aims to ensure that pleadings filed by different parties conform to the pagination of the Court file and that

the pagination is not duplicated by different parties.

Judgment Template module: The High Court of Himachal Pradesh has developed a judgment module wherein a Judgment Template containing the name of the Court/Bench, Case details, memo of parties, and advocate details is generated automatically after fetching data from CIS. The module is designed to save considerable time for stenographers/ judgment writers when typing the judgment/order.

Vigilance Software: The module facilitates the auto-generation of various reports, such as District/court-wise monthly pendency, institution and disposal reports, etc., and is aimed at the paperless transmission of various periodical reports of the District Judiciary to the High Court Registry.

Compliance Module: Whenever a file/letter is sent for compliance, the concerned branch user enters its details, including head, reference number, compliance date, and remarks. One day before the compliance date, the branch user receives a reminder SMS on the registered mobile number about the pending compliance. Date-wise compliance reports can also be viewed using this module.

File Inspection SMS Module: The file inspection SMS module has been developed and a request for file inspection is received, the concerned official must enter the information in the inspection module. As soon as the file is ready for inspection, the applicant is informed via SMS.

High Court Case Status Application: Android and iOS-based mobile applications for the High

Courts have been developed with features like a Case Search Facility, storing case information details and viewing it in Offline mode, downloading Orders/Judgments, Automatic Alerts, Cause Lists, Digital Display Boards.

e-Gate Pass: The e-Gate Pass is developed and hosted on the websites of the High Court and District Courts, where users can generate the e-Gate Pass for the High Court and District Courts of the State.

Real-time Digital Display for High Court and District Courts: As soon as a case is called for hearing by a Court, the same is reflected on local Digital Display Boards of the High

Court and District Courts. A facility has been provided on High Court and District Courts websites where real-time data of Digital Display Boards is reflected for information of Advocates, litigants and the public at large.

Jamanati Module: Identification of sureties' genuineness with respect to the particulars given in the surety bonds becomes a difficult task for the Courts. An attempt has been made by developing a 'Jamanati Module', whereby details of the Jamanatis, once entered by a Court, can be checked by any other Court throughout the State.

Number of Cases Dealt with (Virtual Hearings) on VC in High Courts and District Courts as on 31.03.2024

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	243872	5602127	5845999
2	Andhra Pradesh	396252	1425872	1822124
3	Bombay	52306	153326	205632
4	Calcutta	150162	89254	239416
5	Chhattisgarh	103666	191301	294967
6	Delhi	321442	5304273	5625715
7	Gauhati – Arunachal Pradesh	2407	8149	10556
8	Gauhati – Assam	266484	425863	692347
9	Gauhati – Mizoram	3978	13268	17246
10	Gauhati - Nagaland	1011	761	1772
11	Gujarat	402049	205140	607189
12	Himachal Pradesh	184046	183391	367437
13	Jammu & Kashmir	260069	513227	773296
14	Jharkhand	221435	673407	894842
15	Karnataka	1244075	148131	1392206
16	Kerala	164412	595487	759899
17	Madhya Pradesh	672613	936936	1609549
18	Madras	1464877	388415	1853292
19	Manipur	48781	15568	64349
20	Meghalaya	4863	45901	50764
21	Orissa	323752	286996	610748
22	Patna	277203	2511209	2788412
23	Punjab & Haryana	592316	2552896	3145212
24	Rajasthan	237396	198001	435397
25	Sikkim	552	14532	15084
26	Telangana	786732	191705	978437
27	Tripura	21812	33145	54957
28	Uttarakhand	87206	45830	133036
	Total	8535769	22754111	31289880

Status of Implementation of Rules of VC as on 31.03.2024

Sr. No.	High Court	Whether the Rules of Video Conferencing is implemented in High Court	Whether the Rules of Video Conferencing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	Yes
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
b	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	28	28
	Not Implemented	0	0

Status of Implementation of Rules of e-Filing as on 31.03.2024

Sr. No.	High Court	Whether the Rules of e-Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	Yes	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	24	24
	Not Implemented	4	4

Status of implementation of e-Sewa Kendras as on 31.03.2024

Sr. No.	High Court	Whether the e-Sewa Kendra is implemented in High Court	Whether the e-Sewa Kendra is implemented in District Courts	Functioning e-Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	23
6	Delhi	Yes	Yes	13
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	Yes	68
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	9
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	24
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	30
18	Madras	Yes	Yes	23
19	Manipur	Yes	Yes	15
20	Meghalaya	Yes	Yes	14
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	111
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	9
26	Telangana	Yes	Yes	34
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	20
	Implemented	27	27	997
	Not Implemented	1	1	

Status of Implementation of e-Payments as on 31.03.2024

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	23	22
	Not Implemented	5	6

Statistics of Virtual Courts-31.03.2024

S.No.	Establishment_Name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	126400	126392	417	24840	16679401
2	Chhattisgarh Traffic Department	698	672	0	68	109300
3	Gujarat Traffic Department	906362	878603	1349	55163	42282700
4	Haryana Traffic Department	1504409	1480700	4837	70865	60442751
5	Himachal Pradesh Traffic Department	294030	220207	359	9290	13445803
6	Jammu Traffic Department	412533	401176	2390	82345	52119344
7	Karnataka Traffic Department	56161	56126	162	48262	421286290
8	Kashmir Traffic Department	688689	685504	68563	135406	74874995
9	Kerala (Police Department)	1281122	1277822	3182	133226	69668241
10	Kerala Transport Department	853174	846660	4571	136209	181061953
11	Madhya Pradesh Traffic Department	188606	158681	227	9022	8114901
12	Maharashtra Transport Department	56569	55108	20	2086	2828305
13	Meghalaya Traffic Department	443	438	0	40	30100
14	Notice Branch Delhi Traffic Department	18050386	17836412	89283	1694146	1207234806
15	Odisha Traffic Ctc-Bbsr Commissionerate	510319	470750	922	30105	28617501
16	Pune Traffic Department	6079	6055	21	625	117500
17	Rajasthan Traffic Department	32814	30599	1913	11515	7913120
18	Tamil Nadu Traffic Department	199581	162132	1509	95044	882025790
19	Tripura Traffic Department	2323	2322	5	615	133100
20	Uttar Pradesh Traffic Department	15673106	13152681	63116	825125	469043519
21	Uttarakhand Traffic Department	13738	10785	27	731	807500
22	Virtual Court Chandigarh	344552	338725	364	23246	22398510
23	Virtual Court Delhi (Traffic)	6058587	5779139	117508	1786896	1727988602
24	Virtual Court Gujarat (Transport)	134232	128947	654	13060	51843500
25	West Bengal Traffic Department	153867	147266	644	7569	4055952
	Total	47548780	44253902	362043	5195499	5345123484

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No of Items for which funds were released	No. of Items Procured/ Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of implementation of ICJS as on 31.03.2024

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	Yes
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	25
	Not Implemented	3

E-Filing total count as on 31.03.2024

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	*	2262	2262
2	Andhra Pradesh	High Court	16087	3	16090
3	Bombay	Both Court	241738	727930	969668
4	Calcutta	High Court	5677	815	6492
5	Chhattisgarh	Both Court	177	8	185
6	Delhi	District Court	*	710650	710650
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	3482	6294	9776
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	58921	10	58931
12	Himachal Pradesh	Both Court	1854	72770	74624
13	Jammu & Kashmir	Both Court	22051	44017	66068
14	Jharkhand	Both Court	4	409	413
15	Karnataka	Both Court	1335	59663	60998
16	Kerala	District Court	*	530738	530738
17	Madhya Pradesh	District Court	*	155	155
18	Madras	Both Court	42221	444390	486611
19	Manipur	High Court	1467	0	1467
20	Meghalaya	Both Court	1	1	2
21	Odisha	Both Court	8718	40498	49216
22	Patna	Both Court	476746	121	476867
23	Punjab & Haryana	Both Court	19607	18679	38286
24	Rajasthan	Both Court	9285	2479	11764
25	Sikkim	Both Court	3214	4265	7479
26	Telangana	Both Court	5121	42	5163
27	Tripura	Both Court	3636	776	4412
28	Uttarakhand	Both Court	28	24035	24063
		Total	921370	2691010	3612380

e-Committee Outreach/ Training Programmes Conducted During the Month of March 2024

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	01.03.2024-19.03.2024	eCommittee (ECT_DAT_2024)	eCommittee, Supreme Court of India in coordination with Karnataka Judicial Academy	Digital Accessibility Training For Visually Challenged court staff	Court Staff	107
2	06.03.2024 & 07.03.2024	ECT_17_2024	JTRI, Allahabad, UP	ICT & eCourts induction programme for the newly recruited civil judge	Newly recruited officers of Civil Judges (Junior Division)	113
3	03.03.2024	ECT_5_2024	Maharashtra Judicial Academy	Programme for Court Managers & Administrative Head Staffs of District Judiciary	Administrative Head staff & Court Managers from every District	80
4	16.3.2024	ECT_11_2024	Maharashtra Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	50
5	17.3.2024	ECT_15_2024	Maharashtra Judicial Academy	Refresher programme for Registry Staffs of High Courts	High Court Staffs	100
6	23.3.2024	ECT_14_2024	Maharashtra Judicial Academy	Cyber laws & Appreciation & Handling of Digital Evidence -Refresher Programme	Judicial Officers	70
7	21.03.2024	ECT_14_2024	West bengal judicial academy	Cyber Laws & Appreciation & Handling of Digital Evidence - Refresher Programme	Judicial Officers	14
8	27.03.2024	ECT_5_2024	West bengal judicial academy	Programme for Court Managers & Administrative	Administrative Head staff & Court	853

				Head Staffs of District Judiciary	Managers from every District	
9	16.03.2024	ECT_7_2024	Chhattisgarh State Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	46
10	16.03.2024	ECT_9_2024	Chhattisgarh State Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	42
11	01.03.2024 – 02.03.2024	ECT_13_2022	DJA	Computer Skill enhancement Programme-Level I & II	Judicial Officers of District Judiciary (All Cadre)	524
12	04.03.2024 – 05.03.2024	ECT_11_2022	DJA	Programme for technical staff of District Courts – Hardware and Software maintenance, Data Replication, Data Monitoring, VC Equipment, LAN Connection, etc.	Technical Staffs / District System Administrator/ System Officers	43
13	11.03.2024	ECT_11_2024	Assam Judicial Academy	Programme for Technical staff of District Courts on Cyber-crime, Cyber etiquette and handling of social media, Hardware & software maintenance, Networks etc.	Systems Officers/ Systems Assistant/ Technical Staffs of District Courts	52
14	15.03.2024	-	Assam Judicial Academy	Refresher Programme for ECT Master Trainer	Master trainer Judicial Officers, Advocates, Systems officers/ Systems Assistants	119
15	16.03.2024	ECT_15_2024	Assam Judicial Academy	Refresher programme for staff of the registry of High Courts	High Court Staffs	25
16	23.03.2024	-	Assam Judicial Academy	Awareness programme on ICT for LADCs and panel lawyers of Assam	for LADCs and panel lawyers of Assam	269
17	27.03.2024	ECT_9_2024	Assam Judicial Academy	Refresher programme for Court Staffs	For the staff of district court of Nagaland, Mizoram & Arunachal pradesh	89

18	27.03.2024	-	Assam Judicial Academy	Awareness programme on eCourt services for computer typist of the district court of Kamrup	-	49
19	28.03.2024	-	Assam Judicial Academy	Awareness programme on eCourt services for Stenographer of the district court of Kamrup	-	44
20	23.03.2024 – 31.03.2024	ECT_8_2024	Gujarat state Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	754
21	01.03.2024-02.03.2024	ECT_8_2024	Himachal Pradesh Judicial Academy	Refresher programme for Court Staffs & N step Training	Administrative head, Nazarat , Process servers	32
22	04.03.2024 – 05.03.2024	ECT_9_2024	Himachal Pradesh Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	30
23	16.03.2024	ECT_6_2024	Himachal Pradesh Judicial Academy	Training Programme on Digitization at High Court level	High Court Digitization officials/Staffs/	85
24	17.03.2024	ECT_9_2024	Jharkhand Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	419
25	21.03.2024	ECT_4_2024	Jharkhand Judicial Academy	one day programme for advocate/advocate clerk recourts programme at district headquarters	Advocate/ Advocate clerk	93
26	25.03.2024	ECT_13_2024	Kerala Judicial Academy	Computer skill enhancement programme level I & II	Judicial officers of district judiciary	29
27	23.03.2024	ECT_10_2024	Kerala Judicial Academy	Programme for Technical staffs of High Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc	Technical Staffs/NIC coordinators at HC	16
28	23.03.2024	ECT_11_2024	Kerala Judicial Academy	Programme for Technical staffs of District Courts Hardware & software	Technical Staffs/District	112

				maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc	System Administrator/ System Officers	
29	21.03.2024	ECT_18_2024	Kerala Judicial Academy		newly recruited direct district judges	4
30	07.03.2024	ECT_11_2024	Meghalaya State Judicial Academy	Programme for Technical staffs of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, Lan connections, etc	Technical Staffs/District System Administrator/ System Officers	6
31	16.03.2024	ECT_13_2024	Meghalaya State Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	25
32	03.03.2024	ECT_7_2024	Regional Judicial Academy, Koraput at Jeypore through Odisha Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk / Village (once in 3 months)	Advocate/ Advocate Clerk	76
33	03.03.2024	ECT_16_2024	Regional Judicial Academy, Ganjam at Berhampur through Odisha Judicial Academy	Ecourts Programme at All-District Headquarters	All Judicial officers of the District	66
34	24.03.2024	ECT_7_2024	Regional Judicial Academy, Sambalpur through Odisha Judicial Academy	Advocate/ Advocate Clerk Ecourts Programme at Taluk /Village (once in 3 months)	Advocate/ Advocate Clerk	85
35	24.03.2024	ECT_9_2024	Regional Judicial Academy, Balasore through Odisha Judicial Academy	Refresher programme for Court Staff	Staff of District Judiciary	494
36	08.03.2024	ECT_12_2024	Sikkim Judicial Academy	Computer Skill enhancement programme —level I & II	Advocates and novice advocates	25

37	08.03.2024	ECT_12_2024	Sikkim Judicial Academy	Cyber Laws & appreciation and Handling of Digital Evidence	Public prosecutors, assistant public prosecutors and government advocates	8
38	16.03.2024	ECT_17_2024	Sikkim Judicial Academy	ICT & eCourts induction programme for the newly recruited Civil Judges	New Recruited Civil Judge Junior Division.	3
39	26.03.2024	ECT_6_2024	Sikkim Judicial Academy	Training programme on scanning and digitization of records	Staff members of district judiciary	56
40	14.03.2024 & 15.03.2024	ECT_9_2024	Telangana state judicial academy	Refresher programme for court staff of City Civil Court and Medchal-Malkajgiri Districts	Staff of District Judiciary	85
41	23.03.2024	ECT_8_2024	Telangana state judicial academy	Refresher programme for court staff & NSTEP training	Administrative head, Nazarat, Process servers of Nalgonda Cluster (Nalgonda, Bhuvanagiri & Suryapet)	71
42	23.03.2024	ECT_8_2024	Telangana state judicial academy	Refresher programme for court staff & NSTEP training	Administrative head, Nazarat, Process servers of Nalgonda Cluster (Nalgonda, Bhuvanagiri & Suryapet)	77
43	23.03.2024	ECT_5_2024	Telangana state judicial academy	Programme for court managers & Administrative head staffs of District Judiciary	Administrative head staff & court managers from every district	48
44	30.03.2024	ECT_8_2024	Khammam, Telangana	Refresher programme for court staff & NSTEP training	Administrative head, Nazarat, Process servers of Nalgonda Cluster (Nalgonda, Bhuvanagiri & Suryapet)	60

45	30.03.2024	ECT_8_2024	Warangal, Telangana	Refresher programme for court staff & NSTEP training	Administrative head, Nazarat, Process servers of Nalgonda Cluster (Nalgonda, Bhuvanagiri & Suryapet)	80
46	30.03.2024	ECT_9_2024	Telangana state judicial academy	Refresher programme for court staff of all Districts	Staff of District Judiciary	197
47	31.03.2024	ECT_13_2024	Tripura Judicial Academy	Computer Skill enhancement Programme- Level I & II	Judicial officers of District Judiciary (All cader)	25
Total						5750
